

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.... **APPLICANT / PETITIONER**

v.

M/s. Advance Navotpad Surfactants Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.05.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Ranjit Singh, Mr. H.S Kohli, Advocates
For the Respondent : Ms. Minal Sehgal, Adv.

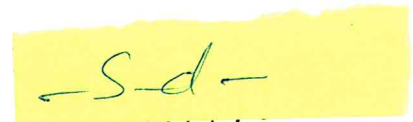
ORDER

Learned counsel for the respondent has requested for another opportunity to file the reply. Let the reply be filed within a week with a copy in advance to counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

We make it clear to respondent that the time utilise to filing of reply should not be used for any extraneous purposes like shifting of assets from the factory of the corporate debtor. If any, such acts of misfeasance on the part of the corporate debtor are reported by the applicant the same shall be taken into consideration for initiating coercive proceedings.

List 03.07.2018.



(M.M.KUMAR)
PRESIDENT



(S.K. MOHAPATRA)
MEMBER(TECHNICAL)